

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 255/GT/2020**

Subject : Petition for revision of tariff for the period from 1.4.2014 to 31.3.2019 and for approval of tariff for the period from 1.4.2019 to 31.3.2024 for Uri-I HEP.

Petitioner : NHPC Limited

Respondents : Punjab State Power Corporation Limited & 12 ors

Date of Hearing : **25.1.2022**

Coram : Shri I.S. Jha, Member  
Shri Arun Goyal, Member  
Shri Pravas Kumar Singh, Member

Parties Present : Shri Rajiv Shankar Dvivedi, Advocate, NHPC  
Shri S.P. Rathour, NHPC  
Shri Piyush Kumar, NHPC  
Shri Rajesh Joshi, NHPC  
Shri R.B. Sharma, Advocate, BRPL  
Ms. Megha Bajpeyi, BRPL  
Shri Mohit Mudgal, Advocate, BYPL  
Shri Sachin Dubey, Advocate, BYPL  
Shri Abhishek Srivastava, BYPL  
Shri Sameer Singh, BYPL  
Shri Anand K. Ganesan, Advocate, PSPCL  
Ms. Swapna Seshadri, Advocate, PSPCL  
Shri Amal Nai, Advocate, PSPCL  
Ms. Aditi Raghuvanshi, Advocate, PSPCL  
Shri Mansoor Ali Shoket, Advocate, TPDDL  
Shri Nitin Kala, Advocate, TPDDL  
Shri Kunal Singh, Advocate, TPDDL  
Ms. Shefali Sobti, TPDDL

**Record of Proceedings**

The Petition was called out for virtual hearing.

2. During the hearing, the learned counsel for the Petitioner made detailed oral submissions in the matter. He also submitted that additional information as sought by



the Commission and rejoinders to the replies submitted by the Respondents have been filed.

3. The learned counsel for Respondent BRPL referred to his reply and made oral submissions in the matter. He also prayed that the submissions made by the Respondent in Petition No. 143/GT/2020 and Petition No. 145/GT/2020 may also be considered.

4. The learned counsel for Respondent BYPL adopted the submissions made by the learned counsel for BRPL.

5. The learned counsel for Respondent PSPCL referred to the reply and made detailed oral submissions in the matter.

6. The Petitioner is directed to submit the following additional information, after serving copy to the Respondents, on or before 21.2.2022, after serving copy to the Respondents:

*(i) Item wise details of assets claimed on replacement basis in additional capital expenditure;*

*(ii) OEM certificates or report of the Technical Committee for items claimed as additional capital expenditure on replacement basis;*

*(iii) Details of approvals from Board or by any competent authority for items claimed as 'new items' for the 2014-19 tariff period.*

7. Reply shall be filed by the Respondents by 28.2.2022 after serving copy to the Petitioner, who may, file its reply, if any, by 7.3.2022.

8. Subject to the above, order in the petition was reserved.

**By order of the Commission**

**Sd/-**

(B. Sreekumar)  
Joint Chief (Law)



